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GAZETTE OF INDIA

Government of India
Ministry of Finance
(Department of Revenue)

New Delhi, the 12th April, 1989

NOTIFICATION
INCOME TAX

No. 8331 (F.No.398/5/89-IT(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961, the Central Government hereby authorises ~~the persons to be mentioned below~~ mentioned below column 2, being the Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act in place of the Tax Recovery Officers mentioned below in column 3 in supersession of the Notifications mentioned below in column 4:

S.No	Name of the persons to be authorised to exercise powers of Tax Recovery Officers	Name of Tax Recovery Officers in place of whom the persons mentioned in column 2 are to be authorised	Old Notification No. and date to be superseded	The dates from which the persons mentioned in col.2 have assumed charge as T.R.Os
1	2	3	4	5
1.	Shri K.N.Saxena	Shri Laxman Prasad	7715 dt. 13.1.88 (F.No.398/28/87-IT(B))	3.8.88
2.	Shri J.L.Verma	Shri R.K.Agarwal	7871 dt. 19.4.88 (F.No.398/28/87-IT(B))	15.12.88
3.	Shri P.N.Tandon	Shri S.N.Tripathi	7871 dt. 19.4.88 (F.No.398/28/87-IT(B))	31.10.88

2. This Notification shall come into force with immediate effect and in so far as persons mentioned in column 2 from the dates indicated in column 5.


(B.E.Alexander)


Under Secretary to the Government of India

To

The Manager,
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(B. J. Alexander)

Under Secretary to the Government of India